

STATEMENT-II

Other Private Sector Banks Having Their Registered/ Head Offices Outside Maharashtra but are having Branches in Maharashtra

1. The Vysya Bank Ltd.
2. The Catholic Syrian Bank Ltd.
3. The Karnataka Bank Ltd.
4. The Dhanalakshmi Bank Ltd.
5. The Tamilnad Mercantile Bank Ltd.
6. The Bank of Rajasthan Ltd.
7. The Jammu & Kashmir Bank Ltd.
8. The City Union Bank Ltd.
9. The South Indian Bank Ltd.
10. The Federal Bank Ltd.
11. The ICICI Banking Corporation Ltd.
12. The Global Trust Bank Ltd.
13. The UTI Bank Ltd.
14. The Centurion Bank Ltd.
15. The Karur Vysya Bank Ltd.
16. The Times Bank Ltd.
17. The Banaras State Bank Ltd.
18. The Bank of Punjab Ltd.
19. The IDBI Bank Ltd.

[English]

Coir Yarn

1179. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware of accumulation of coir yarn and coir products in Kerala;

(b) whether the Government propose to allow the rebate scheme to liquidate the stock; and,

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). With a view to encourage consumption of coir yarn and coir production in the country the Government have issued an order for the continuation of the Rebate Scheme on sale of Coir Yarn and Coir Products (excluding rubberised Coir products) in the Coir Sector during the year 1996-97.

(c) Does not arise.

Royalty on Coal

1180. SHRI E. AHAMED : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have appointed a Study Group for the revision of royalty on coal;

(b) if so, the details thereof;

(c) whether the various State Governments have requested to the Union Government to increase the royalty on coal; and

(d) if so, the names of the States and the reaction of the Union Government to their demand?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). No Study Group on revision of royalty on coal has so far been constituted after the revision dated 11.10.94.

(c) and (d). The Governments of Bihar, West Bengal and Madhya Pradesh have written to the Central Government for enhancing the royalty rates on coal.

As per the proviso to Section 9(3) of the Mines and Minerals (Regulation and Development) Act, 1957, the Central Government is empowered to enhance the rate of royalty on coal not more than once during any period of three years. Since royalty rate had been last revised with effect from the 11.10.1994, the next revision is due on 11.10.1997 and not earlier.

Review of Performance of E.P.C.

1181. SHRI SARAT PATTANAYAK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have reviewed the performances of Export Promotion Council; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLA BULLI RAMAIAH) : (a) and (b). The review of performance of the Export Promotion Councils (EPCs) under the Ministry of Commerce is undertaken each year at the time of consideration of their Annual Plan and Budget. There is also a provision for mid-year review of these EPCs as per para 149 of the Export-Import Policy. In addition, the export performance of these EPCs is also monitored in a regular manner.

Banking Ombudsman Scheme

1182. SHRI JAG MOHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Banking Ombudsman Scheme, 1995 has been put in operation fully;

(b) if so, the details thereof, and

(c) the reaction of the Banking Staff to the Scheme and its impacts on improving customer services and general efficiency of the banking system?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The Banking Ombudsman Scheme has been put in

operation with effect from 14.6.1995. Reserve Bank of India (RBI) has appointed 10 Banking Ombudsman so far.

(b) The details of Banking Ombudsman appointed are as follows :

S. No.	Name of the Banking Ombudsman	Centre	Jurisdiction
1.	Shri B.N. Shetya	Bombay	Maharashtra & Goa
2.	Shri A.K. Pandya	Bhopal	Madhya Pradesh
3.	Shri B.L. Chadha	New Delhi	Delhi, Haryana, J&K, Dist. Ghaziabad in U.P.
4.	Shri J.C. Lynn	Bangalore	Karnataka
5.	Shri R.C. Kapoor	Chandigarh	H.P., Punjab, Chandigarh, U.T.
6.	Shri R.K. Ragala	Hyderabad	Andhra Pradesh
7.	Shri J.P. Sharma	Patna	Bihar
8.	Shri O.P. Sodhani	Jaipur	Rajasthan
9.	Shri G.C. Agarwal	Kanpur	U.P. excluding Dist. Ghaziabad
10.	Shri H.N. Das	Guwahati	Assam, Arunachal Pradesh, Meghalaya, Manipur, Nagaland, Mizoram and Tripura

(c) On the basis of the feedback received from the Banking Ombudsmen RBI have observed that the response to the scheme from banks is good. The impact of the scheme on customer services and general efficiency is also encouraging. The Banking Ombudsmen have settled 812 complaints during the year ended 31.3.96.

Shortage of Coins And Currency Notes

1183 SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state

(a) whether the Government are aware of acute shortage of coins and currency notes of small denomination particularly in the Dooars region of North Bengal;

(b) if so, the details thereof alongwith the reasons therefor, and

(c) the action taken by the Government and the Reserve Bank of India to meet the shortage of coins and small notes in North Bengal?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). Following a decision of the Government to coinise lower denomination notes of Re. 1/-, Rs. 2/- and Rs. 5/- these notes are no longer being printed by Note Printing Presses and hence no supply of fresh notes of these denomination to RBI. There is no dearth of Rs. 5/- coins which are being issued freely by RBI's Calcutta Office. The RBI has also since stepped up supply position in regard to Re. 1/- and Rs. 2/- coins in Dooars region in North Bengal.

Demand And Supply of Natural Rubber

1184 SHRI MULLAPPALLY RAM CHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have assessed any gap between the demand and supply of natural rubber in the country during 1996-97;

(b) if so, the details thereof;

(c) whether the Government propose to import raw or natural rubber during 1996-97;

(d) if so, the reasons therefor;

(e) whether the Government of Kerala has raised any objection against such import; and

(f) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). The Rubber Board has assessed a gap of 14,000 tonnes between demand and supply of Natural Rubber in this country during 1996-97.

(c) and (d). Government have not taken any decision in this regard.

(e) No, Sir.

(f) Does not arise.

Industrial Park in Karnataka

1185 SHRI S.D.N.R. WADIYAR : Will the Minister of INDUSTRY be pleased to state

(a) whether the Government propose to set up an industrial park at Mangalore;

(b) if so, the main objectives of setting up Industrial Park;

(c) whether Karnataka Government has any share in that industrial Park;

(d) if so, the details thereof; and

(e) the details of the land acquired for the purpose?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (e). No, Sir. No proposal for setting up of an Industrial Park at Mangalore or for setting up an